



**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No.123/2021
IN
OA No. 2154/2020
MA No. 2236/2021**

This the 24th day of August, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Sanjeev Kumar
S/o Sh. Dwarka Prasad Sr CC/HNZM,
Age 40 years, R/o House no. 216
Sector 30, Faridabad, Haryana

... Applicant
(through Advocate: Shri B C Nagar)

VERSUS

1. Sh. Ashutosh Gangal (General Manager),
Northern Railway, Head Quarter office, Baroda House,
New Delhi.
2. Sh. S.C. Jain, Divisional Railway Manager DRM's Office,
Chelmsford Roda,
New Delhi.
3. Sh. M B. Singh, Sr. Divisional Personnel Officer,
DRM's Office, Chelmsford Road, New Delhi.

... Respondents

(through Advocate: Shri Satpal Singh)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The present CP has been filed alleging the willful defiance to the directions of this Tribunal in order dated 23.12.2020 in the aforesaid OA (Annexure-A/1). Para 7 of the said order reads as under:-

“7. In view of the foregoing, the instant OA is disposed of at the admission stage itself, without going into the 4 OA No.2154/2020 merits of the case, with a direction to the respondents to decide the pending representation dated 05.12.2019 in respect of subsistence allowance and another representation dated 05.12.2019 in respect of allowing duty, keeping in view the extant rules and regulations, within a time period of 12 weeks of receipt of these orders, under advise to the applicant. No costs.”

2. Pursuant to the notice from this Tribunal, the respondents have filed the compliance affidavit, stating therein that the directions of the Tribunal have been complied with, by the order dated 02.08.2021 (Annexure-R/1),

3. We have gone through the pleadings on record and also the order dated 02.08.2021, passed by the respondents in pursuance to the directions of this Tribunal. We are satisfied that the directions of the Tribunal have substantially been complied with. Accordingly,

the Contempt Petition is closed. Notices are discharged. However, the petitioner shall be at liberty to avail the remedies, in accordance with law.



4. MA No.2236/2021 has been filed by the applicant praying therein to direct the respondents to comply with the orders. In the facts and circumstances, the MA also stands disposed of.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

/rk/sarita

